

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, I put the Supplementary Demands for Grants to vote.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of the following demands entered in the second column thereof—

Demand Nos. 1, 3, 5, 7, 9, 12, 15 to 18, 20, 22 to 24, 27, 29 to 31, 37, 45, 46, 49, 51, 52 and 54."

The motion was adopted.

16 27 hrs.

NAGALAND APPROPRIATION
(VOTE ON ACCOUNT) BILL*, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of a part of the financial year 1975-76.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of a part of the financial year 1975-76."

The motion was adopted.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 25-3-75.

†Introduced/Moved with the recommendation of the President.

SHRI PRANAB KUMAR MUKHERJEE: I introduce the Bill. I beg to move:†

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of a part of the financial year 1975-76, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of a part of the financial year 1975-76, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We now take up the clause-by-clause consideration of the Bill. I put the clauses to vote.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.
Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: I move:

"That the Bill be passed"

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed"

The motion was adopted.